

11

Central Administrative Tribunal, Principal Bench, New Delhi

O.A.No.559/2004
With
O.A.No.560/2004

New Delhi, this the 21st day of February, 2005

Hon'ble Mr.Justice V.S. Aggarwal, Chairman
Hon'ble Mr.S.A. Singh, Member(A)

O.A.559/2004

Hemant Kumar Verma,
Aero Modelling Instructor,
S/o late Shri D.C. Verma,
R/o WZ-38, Naraina,
New Delhi-28

....Applicant

(By Advocate: Shri S.N. Anand)

O.A.560/2004

N.K. Tyagi,
Ship Modelling Instructor,
S/o Shri S.D. Tyagi,
R/o 356/DG-III, Vikaspuri,
New Delhi-18

....Applicant

(By Advocate: Shri S.N. Anand)

Versus

1. Union of India,
Through Secretary,
Ministry of Defence,
South Block, New Delhi.
2. Director General,
Directorate General of NCC,
Government of India,
West Block No.4, R.K. Puram,
New Delhi-22



3. The Chief Secretary,
Government of NCT of Delhi,
Secretariat,
Players' Building,
ITO Complex, New Delhi-2

4. The Head of the Department,
NCC Directorate,
Government of NCT of Delhi,
Chabi Ganj,
Kashmere Gate, Delhi

....Respondents

(By Advocate: None)

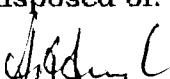
Order(Oral)

Justice V.S. Aggarwal, Chairman

By this common order, two Original Applications, namely, O.A.No.559/2004 and O.A.No.560/2004 can conveniently be disposed of together.

2. Learned counsel for the applicants states that he would address a properly drafted application, taking all the legal and factual pleas, to respondent no.2 for taking an appropriate decision in this regard and thereafter, if need arises, he will take recourse in law.

3. Allowed as prayed. Subject to aforesaid, the petitions are disposed of.


(S.A. Singh)
Member(A)


(V.S. Aggarwal)
Chairman

/dkm/